

**CENTRAL INFORMATION COMMISSION**  
**Club Building (Near Post Office)**  
**Old JNU Campus, New Delhi - 110067**  
**Tel: +91-11-26161796**

**Decision No. CIC/SG/C/2009/000045/7053**  
**Complaint No. CIC/SG/C/2010/000045**

**Complainant** : Mr. C. Vidyasagar Reddy  
Opp. Ramalayam Park, Revenue Colony  
Hanamkonda, Warangal, A.P

**Respondent** : Public Information Officer  
National Institute of Technology  
Warangal, A.P-506021

**Facts arising from the Complaint:**

Mr. C. Vidyasagar Reddy had filed a RTI application with the PIO, National Institute of Technology (NIT), Warangal on 18/11/2009 asking for certain information.. However on not having received the information within the mandated time, the Complainant filed a complaint under Section 18 of the RTI Act with the Commission. On this basis, the Commission issued a notice to the PIO, National Institute of Technology (NIT), Warangal on 14/01/2010 with a direction to provide the information to the Complainant and further sought an explanation for not furnishing the information within the mandated time.

The Commission has neither received a copy of the information sent to the Complainant, nor has it received any explanation from the PIO for not supplying the information to the Complainant. Therefore, the only presumption that can be made is that the PIO has deliberately and without any reasonable cause refused to give information as per the provisions of the RTI Act. Failure on the part of the PIO to respond to the Commission's notice shows that there is no reasonable cause for the refusal of information. Further, the Commission has received a letter dated 10/02/2010 from the Complainant alleging that no information has been provided to him till date.

**Decision:**

The Complaint is allowed.

The PIO is directed to provide the correct and complete information in regard to the RTI Application dated 18/11/2009 (copy enclosed) to the Complainant before **26/03/2010**. Proof of dispatch of information should be sent to the Commission before **05/04/2010**. From the facts before the Commission, it appears that you have not provided the correct and complete information within the mandated time and has failed to comply with the provisions of the RTI Act. The delay and inaction on the PIO's part in providing the information amounts to willful disobedience of the Commission's direction as well as raises a reasonable doubt that the denial of information may be malafide.

The PIO is hereby directed to present himself before the Commission on **13/04/2010** at **10.00am** along with his written submissions to show cause why penalty should not be imposed and disciplinary action be recommended against him under Section 20 (1) and (2) of the RTI Act. Further, the PIO may serve this notice to such

person(s) who are responsible for this delay in providing the information, and direct them to be present before the Commission along with the PIO on the aforesaid scheduled date and time.

If the information has already been supplied to the complainant, bring a copy of the same to the Commission with your written submissions, and also proof of seeking assistance from other person(s), if any.

Notice of this decision be given free of cost to the parties.

Any information in compliance with this order will be provided free of cost as per section 7(6) of RTI, Act, 2005.

**Encl:** RTI Application dated 18/11/2009.

**Shailesh Gandhi**  
**Information Commissioner**  
**05/03/2010**